

(c) and (d) An enabling provision to exempt certain class of employees from making EPF contribution has also been included in the proposed comprehensive amendment to the Act.

### **Child labour**

685. SHRI GARIKAPATI MOHAN RAO : Will the Minister of LABOUR AND EMPLOYMENT be pleased to state :

- (a) whether the number of child labour is on the rise in the country;
- (b) if so, the State-wise details thereof;
- (c) whether Government has prepared any time-bound programmes to eliminate child labour in the country;
- (d) if so, the details of the programmes; and
- (e) the steps taken by Government for the rehabilitation of the rescued children including provision of their Right to Education?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA) : (a) and (b) The total number of working children in the country in the age group of 5 to 14 years has declined from 1.26 crore as per the Census 2001 to 43.53 lakh as per Census 2011. The State-wise details of working children in the age group of 5 to 14 years as per Census 2011 are given in Statement (*See below*).

(c) to (e) The Government has taken multi-pronged action to eradicate child labour in the country. Child Labour (Prohibition and Regulation) Act, 1986 prohibits the employment of children below 14 years of age in certain occupations and processes.

For rehabilitation of rescued children, Government is implementing the National Child Labour Project (NCLP) Scheme since 1988. Children rescued/withdrawn from work in the age group of 9-14 years are enrolled in the NCLP Special Training Centres, where they are provided with bridge education, vocational training, mid day meal, stipend, health care, etc. before being mainstreamed into formal education system. Children in the age group of 5-8 years are directly linked to the formal educational system through a close coordination with the Sarva Shiksha Abhiyan (SSA).

**Statement**

*State-wise details of working children in the age group  
of 5-14 years as per Census 2011*

Sl. No.	Name of State/UT	No. of working children in the age group of 5-14 years
1	2	3
1.	Andaman and Nicobar Islands	999
2.	Andhra Pradesh *	404851
3.	Arunachal Pradesh	5766
4.	Assam	99512
5.	Bihar	451590
6.	Chandigarh U.T.	3135
7.	Chhattisgarh	63884
8.	Dadra and Nagar Haveli	1054
9.	Daman and Diu U.T.	774
10.	Delhi U.T.	26473
11.	Goa	6920
12.	Gujarat	250318
13.	Haryana	53492
14.	Himachal Pradesh	15001
15.	Jammu and Kashmir	25528
16.	Jharkhand	90996
17.	Karnataka	249432
18.	Kerala	21757
19.	Lakshadweep U.T.	28
20.	Madhya Pradesh	286310
21.	Maharashtra	496916
22.	Manipur	11805
23.	Meghalaya	18839

1	2	3
24.	Miizoram	2793
25.	Nagaland	11062
26.	Odisha	92087
27.	Pondicherry U.T.	1421
28.	Punjab	90353
29.	Rajasthan	252338
30.	Sikkim	2704
31.	Tamil Nadu	151437
32.	Tripura	49981
33.	Uttar Pradesh	896301
34.	Uttarakhand	28098
35.	West Bengal	234275
	TOTAL	4353247

\* Including Telangana.

#### **Unemployed persons registered in employment exchanges**

686. SHRI P. BHATTACHARYA : Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the State/Union Territory-wise details of unemployed persons including the number of educated and uneducated unemployed youths registered with the Employment Exchanges in the country during each of the last few years and the current year;

(b) whether a large number of youths also remain unemployed in non-farm sector due to lack of skill and training; and

(c) the concrete measures taken/being taken by Government to create more job opportunities across various sectors of the economy including the measures to provide vocational training to educated and uneducated unemployed youths to enhance their skill?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) As per information available from the States, total number of both educated and uneducated jobseekers, all of whom